

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 12
IA Nos.147/2020, 93, 111, 123, 126,
134, 209, 233/2021, 263/2022,
806, 820/2023 and 71/2024 in
CP (IB) No.154/BB/2017

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 03.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The Liquidator : Shri Ravindra Beleyur
For the Liquidator : Shri Ullasa B.C., PCS
For IA 94/2020 : Shri Praveen Kumar Hiremath, Adv. for R4, R5
For IA 147/2020 : Shri Anal Shah, Adv. for Applicant
For IA 111/2021 : Shri Sriranga S., Sr. Adv. with
Smt. Shriraja S., Adv. for Applicant-KPTCL
For IA 209/2021 : Shri S.K. Srinivasan, Adv. for R5, R7 & R8
For IAs : Shri A. Murali and K M Vishakh Nag, Advs. for
IA 93/2021-R1 to R3 & R6, IA 123/2021 - R1 to
R3 & R6, IA 126/2021- R1 to R3, IA 134/2021-
R1 to R4, IA 209/2021- R1 to R3, IA 233/2021-
R1 to R6
For IA 820/2023 : Shri T. Ravichandran, Adv. for Applicant
Shri Avinash Balakrishna, Adv. for Respondent

ORDER

IA No.71 of 2024:

1. This application has been filed by the Liquidator of Corporate Debtor under Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to

take on record the 18th Progress Report for the period from 01.09.2023 to 31.12.2023.

2. Heard the Ld. PCS for the Applicant-Liquidator.
3. In the circumstances and for the reasons stated in the Application, the instant Application is allowed by taking on record the 18th Progress Report filed by the Liquidator of the Corporate Debtor for the period from 01.09.2023 to 31.12.2023.
4. Accordingly, **IA No.71 of 2024 stands disposed of.**

IA No.820 of 2023:

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to notice issued on 08.01.2024, Ld. Counsel for the Applicant has not filed proof of service. In compliance with Order dated 21.02.2024, Ld. Counsel for the Respondent stated that due to technical issue he could not e-file the objections and seeks time to file the same by tomorrow. Ld. Counsel for the Respondent is directed to file physical copy of objections within two days finally, and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side. Ld. Counsel for the Respondent seeks that the instant application be heard together with IA No.93 of 2021.
3. At the request, list this matter on **19.04.2024** along with IA No.93 of 2021.

IA No.806 of 2023:

1. It is seen that this IA was already disposed of *vide* Order dated 12.01.2024. However, the same is wrongly listed today.

IA No.147 of 2020:

1. Heard the Ld. Counsels for the Parties.
2. Ld. PCS for the Respondent-Liquidator stated that he has already filed the written submissions on 30.01.2024. However, Ld. Counsel for the Applicant stated that he could not file the same due to technical issue. Therefore, he is granted two weeks' time from today to file written synopsis.
3. List the matter on **04.06.2024** along with other IAs.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)